

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

17.04.2008

V.D.Sharma vs. UOI

OA No.131/2008

Mr. P.N.Jatti, counsel for the applicant

Heard the learned counsel for the applicant.

For the reasons dictated separately, the OA is disposed of at admission stage.


(J.P. SHUKLA)

Admv. Membe


(M.L. CHAUHAN)

Judl. Member

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH

Jaipur, this the 17th day of April, 2008

ORIGINAL APPLICATION No.131/2008

CORAM:

HON'BLE MR. M.L.CHAUHAN, JUDICIAL MEMBER
HON'BLE MR. J.P.SHUKLA, ADMINISTRATIVE MEMBER

V.D.Sharma,
s/o Ram Deen Sharma,
aged about 48 years,
r/o Ward No.7, Rajakhera,
District Dholpur, presently
Working as Postman E.D.D.A.,
Rajakhera, Post Office.

..Applicant

(By Advocate: Shri P.N.Jatti)

Versus

1. The Union of India through
the Secretary to the Government of India,
Department of Posts,
Dak Bhawan, Sansad Bhawan,
New Delhi.
2. Chief Post Master General,
Rajasthan Circle,
Jaipur.
3. Superintendent Post Offices,
Dholpur Dn.
Dholpur.

.. Respondents

(By Advocate: ----

Sh

O R D E R (ORAL)

The applicant has filed this OA against the impugned order dated 23.3.2007 (Ann.A1) whereby the applicant was denied the officiating pay and allowances of the post of Postman. According to the applicant, he is working on the post of Postman after the retirement of Shri Ram Prasad Sharma pursuant to the order passed by the competent authority w.e.f. 2.9.2005. The applicant has further pleaded that he has also filed a representation to the Chief Post Master General, Rajasthan Circle (respondent No.2) on 1.4.2007 which representation has not been decided so far. One of the prayer made by the applicant in this OA is that direction may be given to the respondents to decide representation of the applicant dated 1.4.2007 and pay officiating pay and allowances of the post of Postman.

2. In view of what has been stated above and the fact that the applicant has prayed for issuing direction to the respondents to decide his representation dated 1.4.2007, As such, without going into merit of the OA, we are of the view that this OA can be disposed of at admission stage with direction to respondent No.2 to decide representation dated 1.4.2007 (Ann.A2) of the applicant within a period of

two months from the date of receipt of this order.
Ordered accordingly.

3. With these observations, the OA shall stand disposed of at admission stage.



(J.P. SHUKLA)
Admv. Member



(M.L. CHAUHAN)
Judl. Member

R/